

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 121**

(IB)-202(PB)/2017

**IN THE MATTER OF:**

Punjab National Bank

V.

Bhushan Power and Steel limited

.... Applicant

..... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 10.10.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

**Presents**

For the Applicant/petitioner:

For the Respondent:

Mr. Bishwajit Dubey, Ms. Surbhi Khaitan & Mr. Aditya Marwah, Advs. for COC

Mr. Sanjay Bhatt, Adv. in C.A. No. 537/2018

Mr. Ayush Sharma & Mr. Amit Bhattacharyya, Advs. for Oper. Cred.

Mr. Aaditya A. Pande, Adv. in C.A. No. 737/2018

Mr. Monish Panda & Mr. Mrinal Bharat Ram, Advs. for Oper. Cred.

Mr. Arjun Asthana & Mr. Sreenita Ghosh, Advs. in C.A. No. 1008/2018

Mr. Abhinav Vashisht, Sr. Adv. with Ms. Misha, Mr. Shantanu Chaturvedi, Ms. Jasveen Kaur & Ms. Charu Bansal, Advs. for RP

Mr. Ashish Rana with Pronoy Chourdary, Advs. for Damco India Pvt. Ltd.

**ORDER**

C.A. No. 1008(PB)/2018, C.A. No. 1009(PB)/2018 to C.A. No. 1011(PB)/2018

Notice of the applications.

Ms. Misha, learned counsel for the non applicant accepts notice.

Reply be filed before next date of hearing with a copy in advance to the learned counsel for the applicants.

C.A. No. 737(PB)/2018 & C.A. No. 935(PB)/2018

Learned counsel for the non applicant requests for further time to file reply.

Let reply be filed within three days with a copy in advance to the learned counsel for the applicants.

List for arguments on 26.10.2018.

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**(M.M.KUMAR)**  
**PRESIDENT**

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**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

10.10.2018

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